

DELHI LEGISLATIVE ASSEMBLY

List of Business

Thursday 16th December 2004/ 25, Aগ্রহায়ণ 1926 (Saka)

2.00 PM

National Song (Vande Mataram)

1 OBITUARY REFERENCES:

Obituary references to be made on the passing away of the following: -

1. Dr. Gyan Chand, Member of the First Assembly (1993-1998)
2. Smt. MS Subbulakshmi, renowned carnatic singer
3. Passengers killed in the rail accident in Punjab on 14th December 2004

2 Question Hour: Starred Questions as shown in separate list to be asked and replies given.

3 Special Mention (Rule 280): Following Members to raise matters under Rule 280:

- | | |
|------------------------------|----------------------------|
| 1. Shri Bheeshm Sharma | 6. Shri OP Babber |
| 2. Shri Vijay Jolly | 7. Shri Subhash Sachdeva |
| 3. Shri Jai Bhagwan Aggarwal | 8. Shri Veer Singh Dhingan |
| 4. Shri Anil Bhardwaj | 9. Shri Surinder Pal Singh |
| 5. Shri Brahm Pal | 10. Shri Mala Ram Gangwal |

4 Presentation of Reports:

1. Shri Ramakant Goswami
Shri Sahab Singh Chauhan
to present the **Fourth Report of the Business Advisory Committee.**

2. Shri Kanwar Karan Singh
Shri Karan Singh Tanwar
to present the **Second Report of the Private Members Bills and Resolutions Committee**

5 Papers to be laid on the Table:

1. Shri Haroon Yusuf, Minister of Transport to lay copies of the following:
 - (i) Annual Report of the Delhi Transport Corporation for the year 2002-2003 along with Review and Delay Statement (English and Hindi Version).
 - (ii) Profit and Loss Account and Balance sheet for the year ending 31st March 2004 along with Review and Delay Statement (English and Hindi Version).
 - (iii) Annual Audit Report for the year 2002-2003 (English and Hindi Version).

6 LEGISLATIVE PROPOSALS

1. Reconsideration and passing of the 'The Delhi Ancient and Historical Monuments and Archaeological Sites and Remains Bill, 2000':

Assembly secretary to lay the 'The Delhi Ancient and Historical Monuments and Archaeological Sites and Remains Bill, 2000' as returned by the Hon'ble President for reconsideration.

Shri Arvinder Singh Lovely, Minister of Education to move that the amendments in 'The Delhi Ancient and Historical Monuments and Archaeological Sites and Remains Bill, 2000' as recommended by the Hon'ble President be considered.

Also to move that the Bill be passed.

2. Consideration and passing of the 'Delhi Motor Vehicles Taxation (Amendment) Bill, 2004 (Bill No.13 of 2004):

Shri Haroon Yusuf, Minister of Transport and Power to move that the 'Delhi Motor Vehicles Taxation (Amendment) Bill, 2004 (Bill No.13 of 2004) introduced in the House on 4th August 2004 be considered.

Also to move that the Bill be passed.

- 7 Short Duration Discussion:
Dr. Jagdish Mukhi
Shri Sahab Singh Chauhan
Shri Bheeshm Sharma
to initiate discussion on "Increase in rates of water tariff"

Delhi
16th December 2004

Siddharath Rao
Secretary

DELHI LEGISLATIVE ASSEMBLY

Revised List of Business

Friday 17th December 2004/ 26, Agrayayan 1926 (Saka)
2.00 PM

- 1 **Question Hour:** Starred Questions as shown in separate list to be asked and replies given.
- 2 **Special Mention (Rule 280):** Following Members to raise matters under Rule 280:
 1. Shri Brahm Pal
 2. Shri Mohan Singh Bisht
 3. Shri Baljor Singh
 4. Shri OP Babber
 5. Shri Ramvir Singh Bidhuri
 6. Shri Surendra Kumar
 7. Dr. Jagdish Mukhi
 8. Shri Moti Lal Sodhi
 9. Shri Vinay Sharma
 10. Shri Ramesh Bidhuri
 11. Shri Vijay Jolly

- 3 **Presentation of Reports:**

4 Adoption of Reports of House Committees:

1. Shri Ramakant Goswami

Shri Sahab Singh Chauhan

to move the following motion: “That this House agrees to the ‘Fourth Report of the Business Advisory Committee’ presented to the House on 16.12.2004.’

2. Shri Kanwar Karan Singh

Shri Karan Singh Tanwar

to move the following motion : :That this House agrees to the ‘Second Report of the Private Members Bills and Resolutions Committee’ presented to the House on 16.12.2004.

5 Papers to be Laid on the Table:

1. Smt. Sheila Dikshit, Chief Minister to lay copy of the 4th Annual Report of Public Grievances Commission along with explanatory memorandum (English version) on the Table of the House.
2. Dr. AK Walia, Minister of Finance to lay copy of the following notifications:
 - (i) Notification dated 6.9.2004 regarding amendment of Delhi Tax on Luxuries Rules, 1996.
 - (ii) Notification dated 6.9.2004 regarding amendment of Luxuries Act, 2004
 - (iii) Notification dated 8.10.2004 regarding amendment of Delhi Liquor Licence Rules, 1976 (Second Amendment 2004)
 - (iv) Notification dated 21.10.2004 regarding amendment of Delhi Liquor Permit and Pass Rules, 1936 (Amendment 2004)
 - (v) Notification dated 3.12.2004 regarding Amendment of Delhi Liquor Licence Rules, 1976 (Third Amendment 2004)

Private Members Resolutions

1. Shri Mohan Singh Bisht to move the following resolution:

“This House resolves that the MLA Constituency Development Fund be allowed to be spent on the unauthorized colonies which have come up in private land of villages and these areas be placed in the H category for the purposes of property tax.”

2. Shri Bheeshm Sharma to move the following resolution:

“This House resolves that the Municipal Corporation of Delhi be trifurcated for the benefit of people of Delhi.”

3. Shri Tarvinder Singh Marvah to move the following resolution:

“This House resolves that the responsibility of maintenance and repair of all ancient and archaeologically important monuments be entrusted to the Archaeology Department of the Government of Delhi.”

Delhi
17th December 2004

Siddharath Rao
Secretary

DELHI LEGISLATIVE ASSEMBLY

Revised List of Business

Monday 20th December 2004/ 29, Agrahayan 1926 (Saka)

2.00 PM

1 **Question Hour:** Starred Questions as shown in separate list to be asked and replies given.

2 **Special Mention (Rule 280):** Following Members to raise matters under Rule 280:

3 **Adoption of Reports:**

Dr. Narender Nath

Shri Jai Bhagwan Aggarwal

to move the following motion: "That this House agrees to the **First Report of the Public Accounts Committee**, presented to the House on 17th December 2004."

4 Papers to be Laid on the Table:

Chief Minister to lay copy of the following notifications:

- (i) Notification dated 1.6.2004 to amend the list of the Competent Authorities under Delhi Right to Information Act.
- (ii) Notification dated 1.7.2004 regarding appointment of chairperson of Public Grievances Commission.
- (iii) Notification dated 7.7.2004 regarding appointment of parttime members of Public Grievances Commission.
- (iv) Notification dated 7.7.2004 regarding appointment of whole time member of Public Grievances Commission.
- (v) Notification date 14.10.2004 regarding establishment of State Council for Right to Information.
- (vi) Notification dated 18.11.2004 to amend the list of Competent Authorities under Delhi Right to Information Act.

5 **LEGISLATIVE PROPOSALS**

1. Shri Raj Kumar Chauhan, Minister of Development to introduce 'The Delhi Co-operative Societies (Amendment) Bill, 2004 (Bill No.15 of 2004) with the leave of the House.

2. Dr. AK Walia, Minister of Finance and Urban Development to introduce 'The Municipal Corporation of Delhi (Third Amendment) Bill, 2004 (Bill No. 16 of 2004) with the leave of the House.

3. Dr. AK Walia, Minister of Finance and Urban Development to introduce "The Delhi Value Added Tax Bill, 2004 (Bill No. 17 of 2004) with the leave of the House.

6 **Motion Under Rule 107:**

Shri Ramvir Singh Bidhuri to move the following Motion:

"This House resolves that the areas which have naturally grown out of the villages be treated as part of the village and all the civic amenities as provided in the villages be provided to these areas."

7 **Short Duration Discussion:**

Shri Sahab Singh Chauhan

Shri Mohan Singh Bisht

Shri Bheeshm Sharma

to initiate discussion on:

"Implementation of Professional Tax and Property Tax by the Municipal Corporation of Delhi."

Delhi

Siddharath Rao

DELHI LEGISLATIVE ASSEMBLY

List of Business

Tuesday 21st December 2004/ 30, *Agrahayan 1926 (Saka)*

2.00 PM

- 1 **Question Hour:** Starred Questions as shown in separate list to be asked and replies given.
- 2 **Special Mention (Rule 280):** Members to raise matters under Rule 280.
- 3 **Presentation of Reports:**
Shri Parvez Hashmi
to present the **First Report of the Petitions Committee**
- 4 Motion Under Rule 107:
Smt. Anjali Rai to move the following Motion:
“ The House demands that strict legal, social and moral steps be taken to stop the deteriorating moral values in the society, especially the adverse effect on the children, due to increasing materialism and vulgar display in media.”
- 5 Short Duration Discussion:
Shri Ramvir Singh Bidhuri
Shri Tarvinder Singh Marvah
Dr. Jagdish Mukhi
To initiate discussion on “Power situation in Delhi after privatization”

Delhi
20th December 2004

Siddharath Rao
Secretary

DELHI LEGISLATIVE ASSEMBLY

Revised List of Business

Wednesday 22nd December 2004/ 1, *Pausa 1926 (Saka)*

2.00 PM

- 1 Obituary Reference:
Obituary references to be made on the passing away of Shri Prabhu Dayal, Member of the First Legislative Assembly of Delhi (1952-56).
- 2 Question Hour: Starred Questions as shown in separate list to be asked and replies given.
- 3 Special Mention (Rule 280): Following Members to raise matters under Rule 280.

- | | |
|----------------------------|-----------------------------|
| 1. Shri Ramesh Lamba | 6. Shri Ramesh Bidhuri |
| 2. Shri OP Babber | 7. Shri Mala Ram Gangwal |
| 3. Shri Surinder Pal Singh | 8. Shri Bheeshm Sharma |
| 4. Shri Brahm Pal | 9. Shri Baljor Singh |
| 5. Shri Mohan Singh Bisht | 10. Shri Dharam Deo Solanki |

- 4 Adoption of Report:
Shri Parvez Hashmi
Shri Jai Bhagwan Aggarwal
to move the following Motion: "This House agrees to the First Report of the Petitions Committee presented to the House on 21st December 2004".

- 5 Papers to be laid on the Table:
1. Smt. Sheila Dikshit, Chief Minister to lay copy of the Order dated 15th December 2004 of the Home Department regarding constitution of District Level Committee and Thana Level Committee.
 2. Shri Haroon Yusuf, Minister of Transport and Power to lay copy of the Annual Accounts for the year 2002-2003 (Revised) of the Delhi Electricity Regulatory Commission incorporating separate Audit report of the Comptroller and Auditor General of India.

LEGISLATIVE PROPOSALS

- 6 Consideration and passing of Bills:
1. Dr. AK Walia, Minister of Finance and Urban Development to move that the "The Delhi Value Added Tax Bill, 2004 (Bill No. 17 of 2004)" introduced in the House on 20th December 2004 be considered.
Also to move that the bill be passed.

2. Shri Raj Kumar Chauhan, Minister of Development to move that the "The Delhi Plastic Bag (Manufacture, Sales and Usage) and Non-Biodegradable (Control) (Amendment) Bill, 2004 (Bill No.18 of 2004)" introduced in the House on 21st December 2004 be considered.
Also to move that the bill be passed.

- 7 Short Duration Discussions:
1. Shri Ramvir Singh Bidhuri
Shri Tarvinder Singh Marvah
Dr. Jagdish Mukhi
to initiate discussion on "Power situation in Delhi after privatization"

2. Shri Ramvir Singh Bidhuri
Shri Tarvinder Singh Marvah
Shri Jile Singh Chauhan
to initiate discussion on "Functioning of DDA"

Delhi
22nd December 2004

Siddharath Rao
Secretary